

NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, COURT – II  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 08-07-2024 AT  
02.30 P.M. THROUGH VIDEO CONFERENCING:

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PRESENT : SHRI. SANJIV JAIN, HON'BLE MEMBER (JUDICIAL)  
SHRI. VENKATARAMAN SUBRAMANIAM, HON'BLE MEMBER (TECHNICAL)  
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APPLICATION NUMBER	: IA/IBC/1483/CHE/2024
PETITION NUMBER	: CP(IB)/1263/2018
NAME OF THE APPLICANT	: L V Shyam Sudar (Liquidator) M/s Ultra Tile Pvt Ltd
NAME OF THE RESPONDENT(S)	: The Assistant Commissioner (ST)(FAC) Commercial Taxes Department, Telangana
UNDER SECTION	: Sec 60(5) of IBC, 2016 r/w Rule 11 of NCLT Rules, 2016

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**ORDER**

Ld. Counsel Mr. Sriram Venkatavaradan for the Applicant / Liquidator.

Heard.

This Application has been filed seeking the following relief:

- (a) *Allow the instant Application and pass an order directing the 1st Respondent to refund Rs.54,51,783/-, unauthorizedly and erroneously remitted from the liquidation account of the Corporate Debtor maintained with the 2nd Respondent bearing Account No. 5947676332.*

Ld. Counsel submits that the Corporate Debtor is still in liquidation.

Applicant is directed to serve copy of the Application on the Respondents and file AOS.

List the Application for **appearance / reply / hearing on 09.08.2024.**

Sd/-  
**VENKATARAMAN SUBRAMANIAM**  
Member (Technical)

Sd/-  
**SANJIV JAIN**  
Member (Judicial)

phk